CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU

Hearing through video conferencing

T.A. No. 62/9432/2020

This the 05th day of January, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)

Moh	amamd Yousuf Mir, S/o Abdul Salam Mir, R/o Tral Bala Tral
Post	Held: Junior Steno and 23 ors.
	Applicants
(Advocate: Mr. M.Y. Bhat)	
	<u>Versus</u>
1. State	e of Jammu and Kashmir through Chief Secretary to Government
Civi	l Secretariat, Srinagar/Jammu.
2. Prince	cipal Secretary to Government of J&K, Industries and Commerce
Depa	artment, Civil Secretariat, Srinagar/Jammu.
3. Prince	cipal Secretary to Government of J&K, Finance Department, Civi
Secr	etariat, Srinagar/Jammu.
4. J&K	State Handloom Development Corporation, Srinagar through its
Man	aging Director.
	Respondents
(Advocate: Mr. Amit Gupta, ld. Additional Advocate General)	

ORDER [ORAL]



The present TA has been received by way of transfer from Hon'ble High Court of J&K at Srinagar. It has been submitted at the Bar that since the respondent J&K State Handloom Development Corporation has not been brought within the jurisdiction of this Tribunal by a notification to be issued by the Central Government under Sec. 14 (2) of the Administrative Tribunal Act, 1985, the Tribunal cannot assume jurisdiction in respect of any service matter pertaining to the J&K State Handloom Development Corporation under the Act. We accordingly hold that this Tribunal is not vested with any jurisdiction to entertain any petition related to any service dispute in the J&K State Handloom Development Corporation.

- 2. In similar circumstances, the Bench of Armed Forces Tribunal, Jammu comprising of Hon'ble Mr. Justice Mohammad Tahir, Member (J) and Hon'ble Vice Admiral A. G. Thapliyal in TA No. 267 of 2017 (SWP No. 1188 of 2014) titled Bahadur Singh v/s Union of India vide order dated 25.03.2019 held that since the Tribunal does not have the jurisdiction to deal with the matter, the case be sent back to the Registrar (Judicial), High Court of Jammu & Kashmir to be listed before the appropriate Bench.
- 3. Therefore, since this Tribunal has no jurisdiction to deal with the present case, this case be sent back to Registrar (Judicial), High Court of Jammu & Kashmir at Srinagar to place before the Hon'ble Bench for further orders.
- 4. Both the parties are directed to appear before the Registrar (Judicial), High Court of Jammu & Kashmir at Srinagar on 09.02.2021.

(RAKESH SAGAR JAIN) MEMBER (J)

Arun